

HIGH COURT OF JHARKHAND, RANCHI

ORDER

No.31/CJS/01 /R&S

Dated: Ranchi the 18th January, 2014

The Hon'ble Court has been pleased to pass an order that, earlier, by order dated 17th November, 2011 and again by order No. 3/CJS dated 30th of April, 2012 it has been ordered that the List Section shall list 10 cases regularly as per the roster in which the Lower Court Proceedings in any matter or investigation in criminal case or arrest of accused (other than the cases of murder, rape, kidnapping, dacoity, NDPS and CBI matters, for which separate order dated 30.04.2012 has been issued) have been stayed, such matters shall be listed on the top of the Cause List. It was further ordered that Assistant Registrar (Judicial) and the concerned Section Officers and Dealing Assistants shall be responsible for giving intimation of such stay orders to the Joint Registrar (List & Computer) for listing of the cases.

Of late, it has been noticed that the aforesaid orders issued earlier are not being carried out strictly. Reiterating the said earlier orders dated 17th November, 2011 and 30th April, 2012, once again it is directed to all concerned to adhere to the said orders strictly, failing which matter will be viewed seriously.

By Order of the Court,
Sd/- A.V.Singh
Registrar General